

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

For the attention of the stakeholders of

M/s. Phonic Online Private Limited

Sl. No.	PARTICULARS	DETAILS
1.	Name of the corporate debtor	M/s. Phonic Online Private Limited
2.	Date of incorporation of corporate debtor	30-09-2008
3.	Authority under which corporate debtor is incorporated registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74140DL2008PTC183856
5.	Address of the registered office and principal office (if any) of the corporate debtor	Regd. Office: G-3, Ground Floor, Gedon House, 51, Nehru Place, South Delhi, New Delhi- 110019 Principal Office: S Global Knowledge Park, 19A & 19B, Sector-125, Gautam Budh Nagar, Noida, Uttar Pradesh, India, 201301
6.	Date of closure of Insolvency Resolution Process	08-07-2024
7.	Liquidation commencement date of corporate debtor	04-09-2024
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Mukesh Chand Jain, IBBI/IPA-002/IP-N00960/2020-2021/13054
9.	Address and e-mail of the liquidator, as registered with the Board	F-703, MUNIRKA APARTMENTS, SECTOR-9, PLOT-11, DWARKA, New Delhi, National Capital Territory of Delhi, 110075 Email id: mcjain.jmca@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	F-703, MUNIRKA APARTMENTS, SECTOR-9, PLOT-11, DWARKA, New Delhi, National Capital Territory of Delhi, 110075 Email id: cirp.phonic@gmail.com
11.	Last date for submission of claims	04-10-2024

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-III has ordered the commencement of liquidation of M/s. Phonic Online Private Limited on 04-09-2024 of passing of order of liquidation under section 33 of the Code.

The stakeholders of M/s. Phonic Online Private Limited are hereby called upon to submit their claims with proof on or before 04-10-2024 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.


Mukesh Chand Jain



Liquidator in the Matter of Phonic Online Private Limited

IBBI/IPA-002/IP-N00960/2020-2021/13054

Email Id: mcjain.jmca@gmail.com / cirp.phonic@gmail.com

Date-08-09-2024

Place - New Delhi

This is only an advertisement for information purposes and not for publication, distribution, or release directly or indirectly outside India. This is not an announcement for the offer document. All capitalized terms used and not defined herein shall have the meaning assigned to them in the letter of offer dated August 27, 2024 (the 'Letter of Offer') filed with the Stock Exchange, namely BSE Limited, where presently the Equity Shares of the Company are listed, and the Securities and Exchange Board of India ('SEBI').



SRU STEELS LIMITED

Corporate Identification Number: L17300DL1995PLC107286

Registered Office: 107/22, Gali No. 3, East Azad Nagar, Shahdara, Delhi, India, 110051

Contact Details: 011 27474749. Contact Person: Ms. Ayushi Chandel, Company Secretary & Compliance Officer

E-mail ID: srusteels@yahoo.in; Website: www.srusteels.in

FOR PRIVATE CIRCULATION TO THE EQUITY SHAREHOLDERS OF OUR COMPANY

FOR PRIVATE CIRCULATION TO THE EQUITY SHAREHOLDERS OF SRU STEELS LIMITED ONLY

RIGHTS ISSUE OF 4,79,51,400 "FULLY PAID UP EQUITY SHARES OF FACE VALUE OF ₹10.00/- (RUPEES TEN ONLY) (EQUITY SHARES) EACH AT A PRICE OF ₹110/- (RUPEES TEN ONLY) PER EQUITY SHARE (ISSUE PRICE) (RIGHT SHARES) FOR AN AMOUNT AGGREGATING ₹ 47,95,14,000 (RUPEES FOURTY SEVEN CRORE NINETY FIVE LAKH FOURTEEN THOUSAND ONLY) ON A RIGHTS ISSUE BASIS TO THE ELIGIBLE SHAREHOLDERS OF SRU STEELS LIMITED (COMPANY OR ISSUER) IN THE RATIO OF 4 RIGHTS SHARES FOR EVERY 1 EQUITY SHARES HELD BY SUCH ELIGIBLE SHAREHOLDERS AS ON THE RECORD DATE, SATURDAY, AUGUST 31, 2024 ('ISSUE'). FOR FURTHER DETAILS, KINDLY REFER TO THE SECTION TITLED 'TERMS OF THE ISSUE' BEGINNING ON PAGE 126 OF THIS LETTER OF OFFER.

*Assuming full subscription.

PAYMENT METHOD FOR THE ISSUE

The entire amount of the Issue Price of ₹10.00 per Rights Equity Share shall be payable at the time of Application, which constitutes 100% (Hundred percent) of the Issue Price.

NOTICE TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY		
ISSUE OPENS ON MONDAY, SEPTEMBER 09, 2024	LAST DATE FOR ON MARKET RENUNCIATION* WEDNESDAY, SEPTEMBER 18, 2024	ISSUE CLOSING ON** TUESDAY, SEPTEMBER 24, 2024

Eligible Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncers on or prior to the Issue Closing Date.

*Our Board or a duly authorized committee thereof will have the right to extend the Issue Period as it may determine from time to time but not exceeding 30 (Thirty) days from the Issue Opening Date (inclusive of the Issue Opening Date). Further, no withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

ASBA*	Simple, Safe, Smart way of making an application - Make use of it	*Applications supported by blocked amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account. For further details, check selection on ASBA below.
-------	---	---

Application in this shall be made using the ASBA Facility in accordance with Regulation 76 of the SEBI (ICDR) Regulations, the SEBI Rights Issue Circulars and the ASBA Circulars, all investors desiring to make an Application in this issue are mandatorily required to use the ASBA process only. Investors should carefully read the provisions applicable to such Applications before making their Application through ASBA.

Please note that subject to the SCBSs complying with the requirement of the SEBI Circular bearing reference number CIR/CFD/DIL/13/2012 dated September 25, 2012. Within the periods stipulated therein, Applications may be submitted at the Designated Branches of the SCBSs. Further, in terms of the SEBI Circular bearing reference number CIR/CFD/DIL/12/2013 dated January 02, 2013, it is clarified that for making Applications by SCBSs on their own account using ASBA facility, each such SCBSs should have a separate account in its own name with any other SEBI registered SSB(s). Such Account shall be used solely for the purpose making an application in this Issue and clear demeritised funds should be available in such account for such Application.

The renunciation of Rights Entitlements credited in your demat account can be made either by sale of such Rights Entitlements, using the secondary market platform of the Stock Exchanges or through an off-market transfer. The Investors may renounce the Rights Entitlements, credited to their respective demat accounts, either in full or in part during the Renunciation Period. Such renunciation shall result in renouncement of the Right Shares. The Investors should have the demat Rights Entitlements credited / lying in his/her own demat account prior to the renunciation. Investors shall be able to trade their Rights Entitlements; the trades will be settled by transferring the Rights Entitlements through the depository mechanism.

Pursuant to the provisions of the SEBI ICDR Regulations and the SEBI Rights Issue Circulars and in terms of the Letter of Offer, the Rights Entitlements of the Eligible Equity Shareholders have been credited in their respective demat account and shall be admitted for trading on the Stock Exchange under the ISIN 'INE425C20017', subject to requisite approvals. For details of credit of the Rights Entitlement, see 'Terms of the Issue - Credits of Right Entitlements in demat accounts of Eligible Equity Shareholders' on page 127 of the Letter of Offer.

In accordance with the Regulation 77A of the SEBI (ICDR) Regulations read with the SEBI Rights Issue Circulars the credit of Rights Entitlement and Allotment of Rights Shares shall be made in dematerialized only.

Eligible Equity Shareholders, whose Rights Entitlements are credited in titled as 'SRU STEELS - RIGHTS SUSPENSE ESCROW ACCOUNT' opened by our Company, are requested to provide relevant details (such as copies of self-attested PAN and client master sheet of the demat account etc., details / records confirming the legal and beneficial ownership of their respective Equity Shares) to the Company or the Registrar being 2 (Two) Working Days prior to Tuesday, September 24, 2024, being the Issue Closing Date, to enable the credit of the Rights Entitlements by way of transfer from the demat suspense escrow account to their respective demat accounts at least 1 (One) day before Tuesday, September 24, 2024, being the Issue Closing Date. To enable such Eligible Equity Shareholders are also requested to ensure that the demat account is active, details of which have been provided to the Company or the Registrar to facilitate the aforementioned transfer.

PLEASE NOTE THAT CREDIT OF THE RIGHTS ENTITLEMENTS IN THE DEMAT ACCOUNT DOES NOT, PER SE, ENTITLE THE INVESTORS TO THE RIGHTS SHARES AND THE INVESTORS HAVE TO SUBMIT APPLICATION FOR THE RIGHTS SHARES ON OR BEFORE THE ISSUE CLOSING DATE AND MAKE PAYMENT OF THE APPLICATION MONEY. FOR DETAILS, PLEASE SEE THE SECTION ENTITLED 'TERMS OF THE ISSUE - PROCEDURE FOR APPLICATION IN THE ISSUE ON PAGE 127 OF THE LETTER OF OFFER.

IN ACCORDANCE WITH REGULATION 77A OF THE SEBI (ICDR) REGULATIONS READ WITH THE SEBI RIGHTS ISSUE CIRCULAR, THE CREDIT OF RIGHTS ENTITLEMENTS AND ALLOTMENT OF RIGHT SHARES SHALL BE MADE IN DEMATERIALIZED FORM ONLY.

APPLICATIONS SUPPORTED BY BLOCKED AMOUNT (ASBA)

An Investor wishing to participate in this Issue can participate only using the ASBA facility and is required to have an ASBA enabled bank account with SCBSs, prior to making the Application. Investors shall submit the Application Form in physical mode to the Designated Branches of the SCSB or online / electronic Application through the website of the SCBSs (If made available by such SCSB) for Authorizing such SCSB to block application Money payable on the application in their respective ASBA Accounts. For the list of banks which have been notified by SEBI to act as SCBSs for the ASBA process, please refer to <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&ntmid=34>. For details on Designated Branches of SCBSs collecting the Application Form, please refer above mentioned link.

APPLICATION ON PLAIN PAPER

An Eligible Shareholder in India who is eligible to apply under the ASBA process may make an Application to subscribe to the Issue on plain paper in case of non-receipt of Application Form as detailed above. In such cases of non-receipt of the Application Form through physical delivery (where applicable) and the Eligible Shareholder not being in a position to obtain it from any other source may make an Application to subscribe to the Issue on plain paper with the same details as per the Application Form that is available on the website of the Company, Registrar, the BSE Limited. An Eligible Shareholder shall submit the plain paper Application to the Designated Branch of the SCSB for authorising such SCSB to block Application Money in the said bank account maintained with the same SCSB. Applications on plain paper will not be accepted from any Eligible Shareholder who has not provided an Indian address.

Please note that the Eligible Shareholders who are making the Application on plain paper shall not be entitled to renounce their Rights Entitlements and should not utilize the Application Form for any purpose including renunciation even if it is received subsequently.

The Application on plain paper, duly signed by the Eligible Shareholder including joint holders, in the same order and as per specimen recorded with his/her bank, must reach the office of the Designated Branch of the SCSB before Tuesday, September 24, 2024, being the Issue Closing Date and should contain the following particulars:

- Name of our Company, being SRU Steels Limited;
- Name and address of the Eligible Shareholder including joint holders (in the same order and as per specimen recorded with our Company or the Depository);
- DP and Client-ID;
- Except for Applications on behalf of the Central or State Government, the residents of Sikkim and the officials appointed by the courts, PAN of the Eligible Shareholder and for each Eligible Shareholder in case of joint names, irrespective of the total value of the Equity Shares applied for pursuant to the Issue;
- Number of Equity Shares held as on Record Date;
- Allotment option - only dematerialised form;
- Number of Rights Shares entitled to;
- Number of Rights Shares applied for within the Rights Entitlements;
- Number of Additional Rights Shares applied for, if any (applicable only if entire Rights Entitlements have been applied for);
- Total number of Rights Shares applied for;
- Total amount paid at the rate of ₹ 10.00/- (Rupee Ten Only) payable per Rights Share;
- Details of the ASBA Account such as the SCBS account number, name, address and branch of the relevant SCBS;
- In case of non-resident Eligible Shareholders making an application with an Indian address, details of the NRE / FCNR / NRO account such as the account number, name, address and branch of the SCBS with which the account is maintained;
- Authorisation to the Designated Branch of the SCSB to block an amount equivalent to the Application Money in the ASBA Account
- Signature of the Eligible Shareholder (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCBS); and

In addition, all such Eligible Shareholders are deemed to have accepted the following:

In cases where multiple Application Forms are submitted for Applications pertaining to Rights Entitlements credited to the same demat account or in demat suspense escrow account, including cases where an Investor submits Application Forms along with a plain paper Application, such Applications shall be liable to be rejected. Investors are requested to strictly adhere to these instructions. Failure to do so could result in an Application being rejected, with our Company and the Registrar not having any liability to the Investor. The plain paper Application format will be available on the website of the Registrar at www.beetalfinancial.com.

If/We acknowledge that our Company, and the Registrar shall not be responsible if the Applications are not uploaded by SCSB, or funds are not blocked in the Investors' ASBA Accounts on or before the Issue Closing Date.

In cases where Multiple Application Forms are submitted for Applications pertaining to Rights Entitlements credited to the same demat account or in demat suspense escrow account, as applicable, including cases where an Investor submits Application Forms along with a plain paper Application, such Applications shall be liable to be rejected.

Investors are requested to strictly adhere to these instructions. Failure to do so could result in an Application being rejected, with our Company and the Registrar not having any liability to the Investor. The plain paper Application format will be available on the website of the Registrar at www.beetalfinancial.com.

Our Company and the Registrar shall not be responsible if the Applications are not uploaded by the SCSB, or funds are not blocked in the Investors' ASBA Accounts on or before the Issue Closing Date.

LAST DATE FOR APPLICATION

The last date for submission of the duly filled in the Application Form or a plain paper Application is Tuesday, September 24, 2024, being the Issue Closing Date. Our Board may extend such date for such period as it may determine from time to time, subject to the issue period not exceeding 30 (Thirty) days from the Issue Opening Date (inclusive of the Issue Opening Date).

If the Application Form is not submitted with an SCSB, uploaded with BSE Limited and the Application Money is not blocked with the SCSB, the invitation to the offer contained in the Letter of Offer shall be deemed to have been declined and our board or any committee thereof shall be at liberty to dispose of the Equity Shares hereby offered, as set out in the section entitled - Basis of Allotment on the page 145 of the Letter of Offer.

ALLOTMENT ONLY IN DEMATERIALIZED FORM

The Allotment of Equity Shares pursuant to the Issue will only be made in Dematerialised Form. In accordance with the SEBI Rights Issue Circulars, the Eligible Equity Shareholder, who hold Equity Shares in demat form as on Saturday, August 31, 2024, being the Record Date, desirous of subscribing to Rights Shares may also apply in this issue during the Issue Period subject to certain conditions.

IN ACCORDANCE WITH THE PROVISIONS OF REGULATION 77A OF THE SEBI (ICDR) REGULATIONS READ WITH SEBI RIGHTS ISSUE CIRCULAR, THE CREDIT OF RIGHTS ENTITLEMENT AND ALLOTMENT OF RIGHT SHARES SHALL BE MADE IN DEMATERIALIZED FORM ONLY. INVESTORS WILL NOT HAVE THE OPTION OF GETTING THE ALLOTMENT OF EQUITY SHARES IN PHYSICAL FORM.

LISTING

Receipt of In-principle approval from BSE Limited ("BSE") in accordance with Regulation 28(1) of SEBI (LODR) Regulations for listing of the Right Shares proposed to be allotted pursuant Issue dated July 19, 2024 Letter No. LOD/RIGHT/AB/FIP/568/2024-25 from BSE Limited ("BSE") Our Company will also make application to BSE Limited ("BSE") to obtain their trading approvals for the Rights Entitlements as required under the ASBA Circular;

DISCLAIMER CLAUSE OF SEBI

Submission of Letter of Offer to SEBI should not in any way be deemed or construed that SEBI has cleared or approved the Letter of Offer. The investors are advised to refer to the full text of 'Disclaimer Clause of SEBI' beginning on page 126 of the Letter of Offer.

DISCLAIMER CLAUSE OF BSE LIMITED (DESIGNATED STOCK EXCHANGE)

It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the Letter of Offer has been cleared or approved by BSE Limited, nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The investors are advised to refer to the letter of offer for the full text of the Disclaimer Clause of the BSE Limited. For more information on 'Disclaimer of BSE Limited', kindly refer to page 121 of the Letter of Offer issued by the Company.

ESCROW COLLECTION BANK, ALLOTMENT ACCOUNT BANKS, REFUND BANKER

HDFC BANK LIMITED

Address: N-13, Kalkaji Branch, Delhi. Contact Person: 9873097959. E-mail ID: Rahul.mehra1@hdfcbank.com. Contact Details: +91 9873097959

DISPATCH/AVAILABILITY OF ISSUE MATERIALS

In accordance with the SEBI ICDR regulations the Letter of Offer, the Abridged Letter of Offer, the Application Form, the Right Entitlement Letter and other issue material will be sent / dispatched only to the Eligible Equity Shareholders who have provided Indian address to our company and who are located in jurisdiction where offer and sale of the Rights Entitlement or Rights Shares is permitted under laws of such jurisdiction and does not result in and may not be construed as, a public offering in such jurisdiction. Further, Letter of offer will be sent / dispatched to the Eligible Equity shareholder who have provided Indian address to our company and who have made a request in this regard. In accordance with the above, the dispatch of the Abridged letter of offer, the Rights Entitlement letter along with the Application Form has been completed on September 6, 2024, by Registrar to the Issue.

Eligible Equity Shareholders can also obtain the details of their respective Rights Entitlements from the website of the Registrar accessible at by entering their DP-ID and Client-ID.

Investors can access the Letter of Offer, the Abridged Letter of Offer, and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe for the Rights Shares under applicable securities laws) on the websites of:

- Our Company's website at www.srusteels.in
- Registrar to the Issue's website at www.beetalfinancial.com
- BSE Limited's website at www.bseindia.com

The Letter of Offer is also available on the website of SEBI at www.sebi.gov.in

The Investors can visit following www.beetalfinancial.com for the below-mentioned purposes:

- Frequently asked questions and online / electronic dedicated investor helpdesk for guidance on the Application process and resolution of difficulties faced by the Investors
- Updating of Indian address / e-mail address / mobile number in the records maintained by the Registrar or our Company
- Updating of demat account details by Eligible Equity Shareholders holding shares in physical form
- Submission of self-attested PAN, client master sheet and demat account details by non-resident Eligible Shareholders

COMPANY DETAILS	REGISTRAR TO THE ISSUE
SRU STEELS LIMITED	BEETAL FINANCIAL & COMPUTER SERVICES (P) / LTD.
Corporate Identification Number: L17300DL1995PLC107286	Beetal Financial & Computer Services (P) / Ltd.
Registered Office: 107/22, Gali No. 3, East Azad Nagar, Shahdara, Delhi, India-110051	Registrar to the Rights Issue
Contact Details: 011 27474749	Address: Beetal House, 3rd Floor, 99, Madangir, Behind Local Shopping Centre, Near Dada Harsukhdas Mandir, New Delhi-110062
Contact Person: Ms. Ayushi Chandel, Company Secretary & Compliance Officer	Contact Details: 011-29961281-83, 011-26051061
E-mail ID: srusteels@yahoo.in	E-mail ID / Investor grievance e-mail: beetal@beetalfinancial.com
Website: www.srusteels.in	Website: www.beetalfinancial.com
	Contact Person: Mr. Punit Mittal, General Manager
	SEBI Registration Number: INR000000262
	Validity: Permanent

Investors may contact the Registrar or the Company Secretary and Compliance Officer for any pre-issue or post issue related matter. All grievances relating to the ASBA process may be addressed to the Registrar, with a copy to the SCBSs giving full details such as name, address of the Applicant, contact number(s), e-mail address of the Sole / first holder, folio number or demat account number, number of Rights Shares applied for, account blocked, ASBA Account number, and the Designated Branch of the SCBSs where the Application Form or the plain paper application, as the case may be, was submitted by the investors along with a photocopy of the acknowledgement slip.

Place: Delhi
Date: 07.09.2024

For SRU Steels Limited
On behalf of the Board of Directors
Sd/-
Ms. Ayushi Chandel
Company Secretary and Compliance Officer

FORM B PUBLIC ANNOUNCEMENT	
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)	
FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. PHONIC ONLINE PRIVATE LIMITED	
Sr.No.	Particulars
1.	Name of Corporate Debtor
2.	Date of Incorporation of Corporate Debtor
3.	Authority under which corporate debtor is incorporated / registered
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor
5.	Address of the registered office and principal office (if any) of corporate debtor
6.	Date of closure of insolvency resolution process
7.	Liquidation commencement date of Corporate Debtor
8.	Name and Registration Number of the Insolvency Professional Acting as Liquidator
9.	Address and Email of the Liquidator as registered with the Board
10.	Address and Email to be used for correspondence with the Liquidator
11.	Last date for submission of claims

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-III has ordered the commencement of liquidation of M/s. Phonic Online Private Limited on 04.09.2024 by passing order of liquidation under section 33 of the Code.

The stakeholders of M/s. Phonic Online Private Limited are hereby called upon to submit their claims with proof on or before 04.10.2024 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Mukesh Chand Jain
Liquidator in the Matter of Phonic Online Private Limited
IBBI/IPA-002/IP-NO0960/2020-2021/13054
Email ID: mcjain.jmca@gmail.com / cirp.phonic@gmail.com
Date: 07.09.2024
Place: New Delhi
AFA Valid Upto - 30 June 2025

FORM NO.1

SUMMONS FOR FILING REPLY & APPEARANCE THROUGH PUBLICATION THE DEBTS RECOVERY TRIBUNAL, LUCKNOW

(Area of Jurisdiction: Part of Uttar Pradesh)

600/1 University Road, Near Hanuman Setu Mandir, Lucknow-226007

DRC NO. 742 OF 2023

NOTICE UNDER RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT 1961 READ WITH SECTION 29 OF RDBF ACT 1993

PUNJAB & SIND BANK V/s SHRI ARUN KUMAR & OTHERS

APPLICANT DEFENDANTS

To,

1. Shri Arun Kumar, S/o Shri Subhas Chand, R/o A-1/76, SF-2, Back Side DLF Dilshad Extension II, Bhupura, Sahibabad, Ghaziabad, U.P.-201005. Second Address: R/o M-32, B-1, Dilshad Garden New Seema Puri, East Delhi 110095.

2. Mrs Shalu Kamra, w/o Shri Arun Kumar, R/o M-32, B-1, Dilshad Garden New Seema Puri, East Delhi-110095. Second Address: R/o A-1/76, SF-2, Back Side DLF Dilshad Extension II, Bhupura, Sahibabad, Ghaziabad, U.P.-201005.

3. Shri Ram Kumar S/o Shri Vinod Kumar R/o 427/301, Bhola Nath Nagar, Shahdara, Delhi-110032.

CERTIFICATE DEBTORS/DEFENDANTS

1. Whereas a recovery certificate passed in O.A. No. 520 of 2020 on 07.03.2023 has been issued by the Debts Recovery Tribunal, Lucknow for recovery of a sum of Rs.24,40,625.10 (Total Rs. Twenty Four Lakhs Forty Thousand Six Hundred Twenty Five and Paise Ten Only) with interest @ 7.00% per annum in the loan account with monthly rests from the date of filing of Original Application i.e. 03.07.2020 till the loan is fully liquidated jointly and severally with its costs succeeds in its realization from the Certificate Debtors no. 1, 2 & 3.

2. You are hereby directed to pay the sum within 15 days of the receipt of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts and Bankruptcy Act 1993 (51 of 1993-As Amended).

3. You are hereby ordered to declare on Affidavit the particulars of assets on or before 21.11.2024.

4. You are hereby ordered to appear before the undersigned on 21. 11. 2024 at 10:30 AM

5. In addition to the same aforesaid you will liable to pay the following:

Details of Cost:

1. Application Fee Rs. 27,005/-

2. Advocate Fee Rs. 37,406/-

3. Publication Charges Rs. 5500/-

4. Misc. Expenses Rs. 5000/-

5. Clerkage Rs. 3741/-

Given under my hand and seal of Lucknow on 06.09.2024.

Seal

RECOVERY OFFICER-II

DEBTS RECOVERY TRIBUNAL, LUCKNOW

NATURO INDIABULL LIMITED

Regd. Office: House No.M-43 And 44, Raghu Vihar, M Block, Shipra Path, Mansarovar, Jaipur, Rajasthan, India, 302020, Contact: +91-9928234076

CIN: L72900RJ2016PLC055890

E-Mail: info@naturoindiabull.com, Website: www.naturoindiabull.com

NOTICE OF ANNUAL GENERAL MEETING

Notice is hereby given that the 8th Annual General Meeting ("AGM") of the Members of the company is scheduled to be held on Monday, 30th September 2024 at 04:00 P.M. (IST) at House No.M-43 And 44, Raghu Vihar, M Block, Shipra Path, Mansarovar, Jaipur, Rajasthan, India, 302020 to transact the business as set out in the notice of AGM.

Pursuant to General Circular No. 09/2023 dated September 25, 2023, issued by the Ministry of Corporate Affairs, and Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2023167 dated October 07, 2023, issued by the Securities and Exchange Board of India and in compliance with the provisions of the Companies Act, 2013 ("Act") and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, ("SEBI Listing Regulations") Copies of Annual Report for Financial Year 2023 - 24 including Notice of AGM, Financial Statements along with Board's Report and its Annexures, Auditor's Report and other documents required to be attached therewith) has been sent only through electronic mode on Saturday September 07, 2024 to those Members whose e-mail addresses are registered with Depository Participants (DPs). Members may note that, the Notice of the AGM and the Annual Report for Financial Year 2023-24 on the website of BSE India Limited (www.bseindia.com) and on the website of National Securities Depository Limited ("NSDL") at <https://www.evoting.nsdl.com>.

In compliance with provisions of section 108 of the Act read with Rule 20 of Companies (Management and Administration) Rules, 2014, and Regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is pleased to provide its Members facility to cast their vote by electronic means on all businesses as outlined in the Notice, through electronic voting (remote e-voting) facility extended by NSDL. Further, pursuant to the provisions of the Act and SEBI Listing Regulations and to determine the entitlement of the Members to receive Notice for AGM as well as cast their votes through electronic means, the Board of Directors of the Company has decided as below:

- Date of Commencement of Sending Notice: Saturday, September 07, 2024.
- Cut Off Date to record the entitlement of the Members to cast their votes through electronic means: September 23, 2024.
- Date and Time of Commencement of E-Voting Period: September 26, 2024 at 9:00 A.M.
- Date and Time of Closure E-Voting Period: September 29, 2024 at 5:00 P.M.

In case a person has become a member of the Company after dispatch of AGM Notice, but on or before the cut-off date i.e. September 23, 2024, such person may obtain the User ID and Password for e-voting from NSDL by sending an e-mail request on evoting@nsdl.co.in or call at 022-48867000 or 022-24997000 and may cast the vote by following the instructions and process of e-voting as provided in the Notice of AGM and on the website of NSDL i.e. www.evoting.nsdl.com

The members may note that:

- Remote e-voting facility shall not be allowed beyond the date and time mentioned above.
- Members holding shares as of the cut-off date, i.e. September 23, 2024, may cast their vote either through a remote e-voting facility during the period stated above or through voting by ballot at AGM.
- Members who have cast their vote through a remote e-voting facility may participate in the AGM but shall not be entitled to cast their vote at the AGM.
- The person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as of the cut-off date, i.e. September 23, 2024, shall be entitled to avail the facility of remote e-voting as well as voting in the AGM;

In case of any queries relating to e-voting, members/beneficial owners may refer to the Frequently Asked Questions (FAQs) and e-voting user manual available for them at the download section of www.evoting.nsdl.com or call at the above-mentioned Phone number or send a request to Ms. Pallavi Mhatre, Senior Manager, NSDL at evoting@nsdl.co.in or the undersigned on the above-mentioned contact details who is responsible to address the grievances connected with facility for voting by electronic means.

Individual Shareholders holding securities in Demat mode with CDSL Shareholders facing any technical issue in login can contact the CDSL helpdesk by sending a request at helpdesk.evoting@cdslindia.com or contact at toll-free no. 1800 22 55 33. Individual Shareholders holding securities in Demat mode with NSDL Shareholders facing any technical issue in login can contact the NSDL helpdesk by sending a request at evoting@nsdl.co.in or call at toll-free no.: 022-4886 7000 and 022-2499 7000.

The members who have not registered their e-mail address with the Depository are requested to register it by following the procedure as mentioned in the Notice of AGM. The manner of remote e-voting for the members is provided in the notice of the AGM.

Date: 07 September 2024
Place: Jaipur
For Naturo Indiabull Limited
Gaurav Jain
Chairman & Managing Director
DIN: 08560737



FEDDERS ELECTRIC AND ENGINEERING LIMITED

Regd. Off: 6 and 6/1 UPSIDC Industrial Area Shandrad, Bulandshahr UP 203205

CIN: L25290UP1957PLC021118

NOTICE TO MEMBERS

Notice is hereby given that 68th Annual General Meeting of the Company is scheduled to be held on **Monday, September 30, 2024**, at 12:00 Noon at registered office of the Company at 6 and 6/1, UPSIDC Industrial Area, Sikandrabad Bulandshahr UP 203205, to transact the business as set out in the notice convening AGM. The Members of the Company are hereby informed that the Company has completed the dispatch of Notice of the meeting along with annual report to the members by (a) email to the Members whose email addresses are registered with the Company/Depository Participant and (b) physical copies have been sent by permitted mode to Members who have not registered their email addresses as mentioned above. Notice of the AGM and Annual report for the year 2023-24 are also available on the website of the Company www.imcapitals.com/fedders-electric-engineering/

Pursuant to Section 91 of the Companies Act 2013, the Register of Members and Share Transfer Books of the Company shall remain closed from **Tuesday, September 24, 2024 to Monday September 30, 2024** (both days inclusive) for the purpose of above Annual General Meeting.

Pursuant to provisions of Section 108 of the Companies Act, 2013 and Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended by the Companies (Management and Administration) Amendment Rules, 2015 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements), Regulations, 2015, the Company is pleased to provide members facility to exercise their right to vote at the Annual General Meetings (AGMs) by electronic means and the business may be transacted through e-Voting Services. The facility of casting the votes by the members using an electronic voting system from a place other than venue of the AGMs ("remote e-voting") will be provided by National Securities Depository Limited (NSDL).

The e-voting for above Annual General Meetings commences on **Friday, 27th September, 2024** (9:00 am) and ends on **Sunday 29th September, 2024** (5:00 pm). During this period shareholders of the Company, may cast their vote electronically. The remote e-voting module shall also be disabled for voting thereafter. Once the vote on a resolution is cast by the shareholder, the shareholder shall not be allowed to change it subsequently.

The voting rights of members shall be in proportion to their shares of the paid-up equity share capital of the Company as on the cut-off date of **23rd September, 2024**. Any person, who acquires shares of the Company and become member of the Company after dispatch of the notice and holding shares as of the cut-off date i.e. **23rd September, 2024** may obtain the login ID and password by sending a request at evoting@nsdl.co.in

The detail procedure to login to e-Voting website and for e-voting is available in the Notes to the Notice of AGM. The Link of Annual Report along with Notice of AGM is www.imcapitals.com/fedders-electric-engineering/

The Board of Directors has appointed Ms. Chetna Bhola, Company Secretaries in Practice having Membership No. A41283 and C.P. No. 15802, as the Scrutinizer to scrutinize the remote e-voting process, in a fair and transparent manner.

In case of any queries, you may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members available at the Downloads sections of <https://www.evoting.nsdl.com> or contact NSDL at the following toll-free no.: 1800 1020990/1800 224 430

By order of the Board of Directors

FEDDERS ELECTRIC AND ENGINEERING LIMITED

Date: 7th September 2024
Place: Uttar Pradesh

Sd/-
Sakshi Goel
Company Secretary & Compliance Officer
M.No. A46999



लॉरेंजिनी एपैरेल्स लिमिटेड

पंजीकृत कार्यालय: पी-64, ओखला इंडस्ट्रियल एरिया, फेज-1, नई दिल्ली-110020
सीआइएन : L17120DL2007PLC163192

17वीं वार्षिक आम बैठक की सूचना रिपोर्ट ई-वोटिंग की जानकारी

एतद्वारा सूचना दी जाती है कि:

- कंपनी अधिनियम, 2013 के सभी प्रावधानों और उसके तहत बनाए गए नियमों और कॉर्पोरेट कार्य मंत्रालय ("एमएसटी") द्वारा जारी इसके परिपत्र संख्या 10/2022 दिनांक 28 दिसंबर, 2022, 2/2022 दिनांक 5 मई, 2022 के साथ पड़ित परिपत्र संख्या 20/2020 दिनांक 5 मई, 2020, परिपत्र संख्या 14/2020 दिनांक 8 अगस्त, 2020 के साथ पड़ा जाए, परिपत्र संख्या 17/2020 दिनांक 13 अगस्त, 2020, परिपत्र संख्या 02/2021 दिनांक 13 जनवरी, 2021, परिपत्र संख्या 19/2021 दिनांक 8 दिसंबर, 2021, परिपत्र संख्या 02/2022 दिनांक 05 मई, 2022 और परिपत्र संख्या 09/2023 दिनांक 25 सितंबर, 2024 (इसके बाद सामूहिक रूप से "एमएसटी परिपत्र" के रूप में संदर्भित) के साथ पड़ित भारतीय प्रतिभूति एवं विनियम बोर्ड ("सेबी") (सूचीबद्धता अध्यायों एवं प्रकटीकरण आवश्यकताएं) विनियम 2015 तथा भारतीय प्रतिभूति एवं विनियम बोर्ड ("सेबी") द्वारा जारी परिपत्र सं. परिपत्र संख्या सेबी/एसओ/सीएफडी/पीओडी-2/पीसीआईआर/2023/4 दिनांक 5 जनवरी, 2023, सेबी/एसओ/सीएफडी/सीएमडी/सीआईआर/पी/2020/79 दिनांक 12 मई, 2020, सेबी/एसओ/सीएफडी/सीएमडी/सीआईआर/पी/2021/11 दिनांक 15 जनवरी, 2021, सेबी/एसओ/सीएफडी/सीएमडी/सीआईआर/2023/167 दिनांक 7 अक्टूबर, 2023 (इसके बाद सामूहिक रूप से सेबी परिपत्र के रूप में संदर्भित) (सामूहिक रूप से "सेबी परिपत्र" संदर्भित) के अनुपालन में किसी सामान्य प्रश्न पर सर्वसम्मति को भीतिक उन्मुखित के बिना वॉशिंग्टन कॉन्फ्रेंस ("वॉशिंग्टन") / अन्य ऑनलाइन विड्युअल साधनों ("ऑनलाइन") के माध्यम से एजीएम आयोजित करने की अनुमति प्राप्त है अतः एजीएम की सूचना में निश्चित व्यवसाय के निष्पादन के लिए कंपनी के सदस्यों की 17वीं वार्षिक आम बैठक (एजीएम) सोमवार, 30 सितंबर, 2024 को अपराह्न 02:00 बजे (भा.मा.स.) वॉशिंग्टन कॉन्फ्रेंस (वॉशिंग्टन) / अन्य ऑनलाइन-विड्युअल साधनों (ऑनलाइन) के माध्यम से आयोजित की जाएगी। सदस्य सेबी/सीएवीएम के माध्यम से एजीएम में भाग ले सकते हैं या www.skylinert.com पर साक्षात् वेबकास्ट देख सकते हैं। सेबी/सीएवीएम सुविधा के माध्यम से भाग ले सकने वाले सदस्य को कंपनी अधिनियम, 2013 की धारा 106 के तहत कोष के प्रयोग के लिए निम्न जा जाएगा।
- कंपनी (प्रबंधन और प्रशासन) नियम, 2014 ("नियम") के नियम 20 के साथ पड़ित कंपनी अधिनियम, 2013 की धारा 108 ("अधिनियम") के संदर्भ में, कंपनी अपने सदस्यों को सीडीएसएल द्वारा प्रदान किए एजीएम स्थल के अलावा किसी अन्य स्थान से इलेक्ट्रॉनिक रूप से अपना वोट डालने ("रिमोट ई-वोटिंग") की सुविधा प्रदान कर रही है और एजीएम के नोटिस में निश्चित सभी प्रस्तावों पर, ऐसे मतदान के माध्यम से व्यवसाय निष्पादित किया जा सकता है;
- एजीएम की सूचना और विवरण वर्ष 2023-2024 को वार्षिक रिपोर्ट की इलेक्ट्रॉनिक प्रतियां उन सभी सदस्यों को भेज दी गई हैं जिसकी ईमेल आईडी कंपनी/डिपॉजिटरी प्रभागियों के साथ पंजीकृत है। वे कंपनी की वेबसाइट https://monteil.in/wp-content/uploads/2024/09/Annual-Report_Lorenzini-2023-24.pdf पर भी उपलब्ध हैं और स्टॉक एक्सचेंज यानी बीएसएफ की वेबसाइट www.bseindia.com और नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड यानी एनएसई की वेबसाइट www.nselimited.com और कंपनी के रजिस्ट्रार और ट्रांसफर एजेंट, www.skylinert.com की वेबसाइट से भी एक्सेस किया जा सकता है। (जिन सदस्यों को ईमेल आईडी उनके डिपॉजिटरी प्रभागियों के साथ पंजीकृत नहीं है, उनसे अनुरोध है कि वे इसे डिपॉजिटरी प्रभागियों के साथ पंजीकृत/अद्यतन करें।
- कट-ऑफ तिथि यानी सोमवार, 23 सितंबर, 2024 को भीतिक रूप में या डीमैटरियलाइज्ड रूप में शेयर रखने वाले सदस्य, सूचना डिपॉजिटरी सर्विसेज (डिडिज) लिमिटेड (सीडीएसएल) के इलेक्ट्रॉनिक वोटिंग सिस्टम के माध्यम से एजीएम के नोटिस में निर्धारित व्यवसाय पर इलेक्ट्रॉनिक रूप से एजीएम के स्थान के अलावा किसी अन्य स्थान से ("रिमोट ई-वोटिंग") अपना वोट डाल सकते हैं। सभी सदस्यों को सूचित किया जाता है कि:
- i. एजीएम के नोटिस में निर्धारित व्यवसाय को इलेक्ट्रॉनिक माध्यम से वोटिंग के माध्यम से निष्पादित किया जा सकता है;
- ii. रिमोट ई-वोटिंग 27 सितंबर, 2024 को सुबह 9:00 भा.मा.स. बजे शुरू होगी।
- iii. रिमोट ई-वोटिंग 27 सितंबर, 2024 को शाम 5:00 बजे भा.मा.स. समाप्त होगी और उसके बाद ई-वोटिंग की अनुमति नहीं दी जाएगी;
- iv. इलेक्ट्रॉनिक माध्यम से या एजीएम में मतदान करने की पात्रता निर्धारित करने की आंशिक तिथि सोमवार, 23 सितंबर, 2024 है।

कोई भी व्यक्ति, जो कंपनी के शेयर प्राप्त करता है और एजीएम की सूचना भेजने के बाद कंपनी का सदस्य बन जाता है और कट-ऑफ तिथि यानी सोमवार, 23 सितंबर, 2024 तक शेयर धारक नहीं है, वह helpdesk.evoting@cdsindia.com पर अनुरोध भेजकर लॉगिन आईडी और पासवर्ड प्राप्त कर सकता है। हालांकि, यदि कोई व्यक्ति ई-वोटिंग के लिए पत्रों से ही सीडीएसएल में पंजीकृत है तो वो वोट डालने के लिए मौजूद वूअर आईडी और पासवर्ड का उपयोग किया जा सकता है;

vi. सदस्य ध्यान दें कि:

- (क) रिमोट ई-वोटिंग मॉड्यूल 29 सितंबर, 2024 को शाम 5:00 बजे के बाद सीडीएसएल द्वारा अक्षम कर दिया जाएगा और एक बार सदस्य द्वारा किसी प्रस्ताव पर वोट डालने के बाद, सदस्य को बाद में इसे बदलने की अनुमति नहीं दी जाएगी;
- (ख) जिन सदस्यों ने एजीएम से पहले रिमोट ई-वोटिंग द्वारा अपना वोट डाला है, वे भी एजीएम में शामिल हो सकते हैं, लेकिन दोबारा वोट डालने के हक्कर नहीं होगा; और
- (ग) वह व्यक्ति जिसका नाम कट-ऑफ तिथि तक सदस्य के रजिस्टर में या डिपॉजिटरी द्वारा प्रबंधित लाभ-योग्य रखावियों के रजिस्टर में दर्ज है, केवल वे ही रिमोट ई-वोटिंग की सुविधा का लाभ उठा सकते हैं साथ-साथ एजीएम में वोटों पर से वोटिंग की भी हक्कर होगा।

vii. एजीएम का नोटिस कंपनी की वेबसाइट www.mymonteil.com और सीडीएसएल की वेबसाइट www.evotingindia.com पर भी उपलब्ध है।

ई-वोटिंग से संबंधित किसी भी प्रश्न/शिकायत के लिए शेषधारक यहां संपर्क कर सकते हैं: स्काईलाइन फार्नेशियरल, सॉलिस प्रोवेट लिमिटेड, 81-153-ए, पहली मंजिल, ओखला इंडस्ट्रियल एरिया, फेज -1, नई दिल्ली-110020, ई-मेल: info@skylinert.com

लॉरेंजिनी अपरेल्स लिमिटेड के लिए
हस्ता /—
(सह-चयर जैन)
प्रबंध निदेशक
दिनांक: - 06/09/2024
स्थान: - नई दिल्ली
डीआइएन: 02366790

यूनिवर्सस फोटो इमेजिंग्स लिमिटेड

सीआइएन: L2222UP2011PLC103611
पंजीकृत कार्यालय: 19 फे. एफ. हापुर बुन्दवहार रोड, पी. ओ. गुलाबरी, विन्ता बुन्दवहार चकर प्रदेश 245408 भारत

ऑफिशियल कार्यालय कॉल नंबर 84, इन्स्टीट्यूशनल एरिया, सेक्टर-32, बुन्दवहार, हरियाणा-122001
टेलीफोन नं.- 0124- 8825100-8251011 फ़ैक्स नं.-0124- 8825100-8251011
ई-मेल: info@universushphotomagins.com; info@universushphotomagins.com

13वीं वार्षिक आम बैठक का नोटिस खाता बंदी एवं ई-वोटिंग की सूचना

एतद्वारा सूचित किया जाता है कि यूनिवर्सस फोटो इमेजिंग्स लिमिटेड की 13वीं वार्षिक आम बैठक कंपनी अधिनियम 2013 ("अधिनियम") के प्रावधानों और नियमों के अनुपालन में, 13वीं एजीएम के नोटिस के निदेश और उसके तहत निम्नित नियमों के अनुसार साधारण और विशेष व्यवसाय का संचालन करने के लिए सोमवार, 30 सितंबर, 2024 को प्रातः 11:30 बजे होटल नरराज, काला आर्म, दिल्ली रोड, सिविल लाइन्स, बुन्दवहार, उत्तर प्रदेश 203 001 पर आयोजित की जाएगी।

अधिनियम की धारा 101 और 136 के प्रावधानों और इसके तहत बनाए गए नियमों के अनुसरण में, सेबी लिस्टिंग विनियमों के विनियमन 36 और एमएसटी परिपत्रों और सेबी परिपत्रों के संदर्भ में, वार्षिक रिपोर्ट 2023-24 के साथ 13वीं एजीएम के नोटिस 08 सितंबर, 2024 को इलेक्ट्रॉनिक मॉड के माध्यम से उन सदस्यों को ई-नमेल द्वारा भेज दिए गये हैं जिसके ईमेल पते कंपनी / डिपॉजिटरी के साथ पंजीकृत हैं।

इसके अतिरिक्त, 05 सितंबर, 2024 को वार्षिक रिपोर्ट 2023-24 के साथ 13वीं एजीएम के नोटिस की भीतिक प्रति अनुमत मॉड के माध्यम से उन सदस्यों को भेज दिए गए हैं, जिसके ईमेल पते कंपनी / डिपॉजिटरी के साथ पंजीकृत नहीं हैं।

सदस्यधार ध्यान दें कि वार्षिक रिपोर्ट 2023-24 के साथ 13वीं एजीएम के नोटिस कंपनी की वेबसाइट <https://www.universushphotomagins.com/investors.html>, स्टॉक एक्सचेंज की वेबसाइटों यानी बीएस स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड www.bseindia.com और नेशनल स्टॉक एक्सचेंज ऑफ इंडिया लिमिटेड www.nseindia.com पर, और कंपनी के रजिस्ट्रार और ट्रांसफर एजेंट, कैफिनेट टेक्नोलॉजीज लिमिटेड ("कैफिनेट टेक") की वेबसाइट <https://evoting.kfintech.com> पर भी उपलब्ध होगी।

जिन सदस्यों ने अपना ईमेल पता पंजीकृत नहीं किया है, उनसे अनुरोध किया जाता है कि वे अपने डिपॉजिटरी प्रभागियों के माध्यम से डिपॉजिटरी के साथ इलेक्ट्रॉनिक रूप से रखे गए शेयरों के संबंध में और कंपनी के रजिस्ट्रार और ट्रांसफर एजेंट, कैफिनेट टेक्नोलॉजीज लिमिटेड ("कैफिनेट टेक") सेलेनियम टॉवर की, प्लॉट नंबर 31 और 32 वित्तीय जिला, नानकनारमुडा सेंट्रियलनवल्स मंडल, हैदराबाद, तेलंगाना-500032 को लिखकर भीतिक रूप से रखे गए शेयरों के संबंध में पंजीकरण करें।

कंपनी अधिनियम, 2013 की धारा 106 के सह पड़ित कंपनी (प्रबंधन और प्रशासन) नियमवली, 2014 के नियम 20 के अनुसार, आधारशोधित सेबी (एफओडीआर) विनियम, 2015 के अनुसार, 44 और इन्स्टीट्यूट ऑफ कंपनी सेक्रेटरीज ऑफ इंडिया द्वारा सामान्य बैठकों पर जारी सचिवीय मानक-2 के अनुसार, कंपनी अपने शेयरधारकों को नोटिस में निर्दिष्ट सभी प्रस्तावों पर 13वीं एजीएम के आयोजन स्थल पर रिमोट ई-वोटिंग और वोटिंग के माध्यम से वोट डालने की सुविधा प्रदान कर रही है, जिसकी विस्तृत प्रक्रिया नोटिस के निदेश भाग में प्रदान की गई है। भीतिक या डीमैटरियलाइज्ड रूप में शेयर धारक सदस्य, कट-ऑफ तिथि अवधि सोमवार 23 सितंबर, 2024 तक नोटिस में निर्दिष्ट प्रस्ताव के संबंध में इलेक्ट्रॉनिक मॉड से रिमोट ई-वोटिंग या मसफ़र/ मतदान पत्र के माध्यम से अपने वोट डाल सकते हैं।

सूचीबद्धता अध्यायों द्वारा प्रदान की गई ई-वोटिंग सुविधा पर सेबी परिपत्र संख्या SEBI/HO/CFD/CMD/IR/2020/242 दिनांक 9 दिसंबर, 2020 के अनुसरण में, सभी व्यक्तिगत डीमैट खाताधारकों को उनके ईमेल खातों / डिपॉजिटरी / डीपी की वेबसाइटों के माध्यम से एकल लॉगिन कंटेनरिशियल के माध्यम से ई-वोटिंग/प्रक्रिया सक्षम की गई है। वोटिंग प्रक्रिया की दस्ता बढाने के लिए, इसकी विस्तृत प्रक्रिया एजीएम के नोटिस के निदेश भाग में प्रदान की जा रही है।

रिमोट ई-वोटिंग की सुविधा शुक्रवार, 23 सितंबर 2024 (प्रातः 9:00 बजे) से शुरू होकर रविवार, 29 सितंबर 2024 (सांय: 5:00 बजे) तक जारी रहेगी, उक्त अवधि की समाप्ति के बाद कौनसे द्वारा हो रहे उक्त अनुरोध कर दिया जाएगा। एक बार जब सदस्य रिमोट ई-वोटिंग के माध्यम से अपना वोट डाल देता है, तो उसे बाद में अपने वोट को संशोधित करने की अनुमति नहीं दी जाएगी। सारा रिमोट ई-वोटिंग सुविधा के माध्यम से अपना वोट डालने के बाद भी 13वीं एजीएम में भाग ले सकते हैं, लेकिन वे 13वीं एजीएम के दौरान दोबारा वोट डालने के हक्कर नहीं होंगे।

वे सदस्य, जो 13वीं एजीएम में उपस्थित हैं लेकिन उन्होंने रिमोट ई-वोटिंग के माध्यम से अपना वोट नहीं डाला है और अन्यथा उन्हें ऐसा करने से प्रोत्साहित नहीं गया है, वे 13वीं एजीएम के दौरान मतदान / मतदान पत्र के माध्यम से मतदान की सुविधा का लाभ उठाते के हक्कर होंगे। किसी मामले में यदि कोई व्यक्ति 13वीं एजीएम नोटिस के प्रेषण के बाद, लेकिन ई-वोटिंग के लिए कट-ऑफ तिथि यानी सोमवार, 23 सितंबर, 2024 से पहले कंपनी का सदस्य बन गया है। ऐसे सदस्य नोटिस के निदेश भाग में दिए गए तरीके से अनुरोध भेजकर उपयोक्तता आईडी और पासवर्ड प्राप्त कर सकते हैं।

इस नोटिस में उल्लिखित सभी दस्तावेज और खन्क भीतिक स्थलों और फौमनिक सर्विसेस को निर्धारित करने वाले व्याख्यात्मक विवरणों द्वारा निर्देश दिए गए उपलब्ध कराए जाएंगे। कृपया स सदस्यों से अनुरोध किया जाता है कि वे cs_ophoto@universushphotomagins.com पर ईमेल भेजकर प्रासंगिक दस्तावेजों की मांग को अनुश्रुत कर सकते हैं।

13वीं एजीएम में रिमोट ई-वोटिंग या मसफ़र/ मतदान पत्र के माध्यम से मतदान से संबंधित किसी भी प्रश्न/ शिकायत के मामले में, सदस्य <https://evoting.kfintech.com> (Kfintech website) या (कैफिनेट टेक वेबसाइट) पर खोजलॉगिन किए गए अनुभाग में उपलब्ध सहायता और अक्षर पुछे जाने वाले प्रश्न (एफएक्यू) और ई-वोटिंग उपयोक्तता मैन्युअल का संदर्भ करने के लिए संपर्क करें या ही सुरेश यादव, चारित्र प्रबंधक, कैफिनेट टेक्नोलॉजीज लिमिटेड, सेलेनियम टॉवर की, प्लॉट नंबर 31 और 32, वित्तीय जिला, नानकनारमुडा, सेंट्रियलनवल्स मंडल हैदराबाद 500-032 से संपर्क कर सकते हैं या enarwad.ris@kfintech.com पर एक ईमेल भेजें या 1800 3094 001 पर कॉल करें।

कंपनी का आउटरऑफिशर **INE03V001013** है। सभी सदस्यों से अनुरोध किया जाता है कि कृपया अपने शेयरों को डीमैटरियलाइज करवा लें।

साता बंदी:
कंपनी के सदस्यों का रजिस्टर और शेयर ट्रांसफर बूक आगामी वार्षिक आम बैठक के संबंध में सोमवार, 23 सितंबर 2024 से सोमवार, 30 सितंबर 2024 (दोनों दिन शामिल) तक बंद रहेंगे।

निदेशक मंडल के आदेश द्वारा
कृते यूनिवर्सस फोटो इमेजिंग्स लिमिटेड
हस्ता /—
सुरेश कुमार
स्थान: गुलराग
दिनांक: 07 सितंबर 2024
कंपनी सचिव और अनुपालन अधिकारी
एसीएन: 41503

DhanlaxmiBank

अंचल कार्यालय: 10185ए, 2रा तल; आर्य समाज रोड, कोरौल बाग, नई दिल्ली - 110005

कच्चा सूचना (अचल सम्पत्ति के लिए) [डिबेंड नियम s (1)]

जैसा कि, वित्तीय परिसम्पत्तियों के प्रतिनिधित्व एवं पुनर्निर्माण तथा प्रतिभूति हित प्रदान अधिनियम, 2002 (2002 के 54) के अंतर्गत धनलक्ष्मी बैंक लि. के प्राधिकृत अधिकारी के रूप में तथा प्रतिभूति हित (प्रतिभूति नियमवली, 2002 के नियम 3 के साथ पड़ित धारा 13 (12) के अंतर्गत प्रदत्त शर्तों का प्रयोग करते हुए अधोहस्ताक्षर ने मांग सूचना तिथि 24.08.2024 जारी कर ऋणधारकों को:

- श्रीमती सिम्हा जयवाम, ई-12, 3रा तल; जीवन पार्क, नई दिल्ली-110059 साथ ही : श्रीमती सिम्हा जयवाम एफ-23, जीएफ, जीवन पार्क, डी के मोहन गार्डन, वेस्ट दिल्ली, दिल्ली-110059
- श्री जयवामा पी, ई-12, 3रा तल; जीवन पार्क, नई दिल्ली-110059 साथ ही : श्री जयवामा, पी-0 एफ-23, जीएफ, जीवन पार्क, डी के मोहन गार्डन, वेस्ट दिल्ली, दिल्ली-110059

को उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के भीतर सूचना में वर्णित राशि 31-5-2024 को 65,77,981.71 (पैंसठ लाख सहस्रतर हजार नौ सौ इक्कासी पैसे इक्कतर मात्र) के साथ आगे का ब्याज वापस लौटाने का निर्देश दिया था।

ऋणधारक सह-ऋणधारक/गारंटर इस राशि को वापस लौटाने में विफल रहे, अतः एतद्वारा ऋणधारक / सह-ऋणधारक गारंटर तथा आम जनता को सूचित किया जाता है कि आज, 06 सितम्बर, 2024 (06.09.2024) को अधोहस्ताक्षरी ने उक्त प्रतिभूति हित प्रवर्तन नियमावली, 2002 के नियम 8 के साथ पड़ित अधिनियम की धारा 13 की उपधारा (4) के अंतर्गत उन्हें प्रदत्त शर्तियों का प्रयोग करते हुए अधोहस्ताक्षरी ने यहां नीचे वर्णित सम्पत्ति का कब्जा कर लिया है। सह-ऋण धारक गारंटर विशेष रूप से ऋणधारकों/सहऋणधारकों/गारंटर तथा आम जनता को एतद्वारा सचेत किया जाता है कि वे यहां नीचे वर्णित सम्पत्ति का व्यवसाय न करें तथा इन सम्पत्तियों का किसी भी तरह का व्यवसाय तथा अन्य चार्जेज के लिये धनलक्ष्मी बैंक लि., 31-5-2024 को 65,77,981.71 (पैंसठ लाख सहस्रतर हजार नौ सौ इक्कासी पैसे इक्कतर मात्र) के साथ आगे का ब्याज के चार्ज के अधीन होगा।

ऋणधारक का ध्यान प्रतिभूत परिसम्पत्तियों को विभाजित करने के लिए उपलब्ध समय के संदर्भ में अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है।

क्रम सं.	विवरण
1	1. श्रीमती सिम्हा जयवाम के नाम में आवासीय फ्लैट नं. ई-12-ए, दूसरा तल, खसरा नं. 10/20, ग्राम आसलतपुर, जीवन पार्क, उत्तमनगर, नई दिल्ली-110059, एरिया भाग 900 वर्ग फीट
2	2. श्रीमती सिम्हा जयवाम के नाम में आवासीय फ्लैट नं. ई-12-ए तीसरा तल, खसरा नं. 10/20, ग्राम आसलतपुर, जीवन पार्क, उत्तमनगर, नई दिल्ली-110059

जोड़ी : पूर्व, गली, पश्चिम: 20 फीट रोड, उत्तर: भूमि का भाग, दक्षिण : प्लॉट नं. 11
तिथि: 06.09.2024
स्थान : दिल्ली

FORM B PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S. PHONIC ONLINE PRIVATE LIMITED

S.No.	Particulars	Details
1.	Name of Corporate Debtor	M/s. Phonic Online Private Limited
2.	Date of Incorporation of Corporate Debtor	30.09.2008
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U71440DL2008PTC183856
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: G-3, Ground Floor, Gedor House, 51, Nehru Place, South Delhi, New Delhi, Delhi, India, 110019 Principal Office: S Global Knowledge Park, 19A & 19B, Sector-125, Gauram Budh Nagar, Noida, Uttar Pradesh, India, 201301
6.	Date of closure of insolvency resolution process	08.07.2024
7.	Liquidation commencement date of Corporate Debtor	04.09.2024
8.	Name and Registration Number of the Insolvency Professional Acting as Liquidator	Mr. Mukesh Chand Jain, IBSBI/PA-002/IP-NO0960/2020-2021/13054
9.	Address and Email of the Liquidator as registered with the Board	F-703, Munirka Apartments, Sector-9, Plot-11, Dwarka, New Delhi, National Capital Territory of Delhi, 110075 Email id: mcjain.jmca@gmail.com
10.	Address and Email to be used for correspondence with the Liquidator	F-703, Munirka Apartments, Sector-9, Plot-11, Dwarka, New Delhi, National Capital Territory of Delhi, 110075 Email id: cirp.phonic@gmail.com
11.	Last date for submission of claims	04.10.2024

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench-III has ordered the commencement of liquidation of M/s. Phonic Online Private Limited on 04.09.2024 by passing order of liquidation under section 33 of the Code. The stakeholders of M/s. Phonic Online Private Limited are hereby called upon to submit their claims with proof on or before 04.10.2024 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Mukesh Chand Jain
Liquidator in the Matter of Phonic Online Private Limited
IBSBI/PA-002/IP-NO0960/2020-2021/13054
Email Id: mcjain.jmca@gmail.com / cirp.phonic@gmail.com
AFA Valid Upto – 30 June 2025

SALASAR

Building a stronger future

SALASAR TECHNO ENGINEERING LIMITED

(CIN: L23201DL2001PLCT174076)

Registered Office: E-20, South Extension-1, New Delhi, South Delhi, Delhi, India, 110049; Phone : 0120-6546670;

Email Id: compliance@salasartechno.com, Website: www.salasartechno.com

NOTICE OF 23rd ANNUAL GENERAL MEETING AND E-VOTING INFORMATION TO MEMBERS

This is in continuation to our earlier communication given on August 06, 2024, whereby Members of Salasar Techno Engineering Limited ("the Company") were informed that in compliance with the provisions of the Companies Act, 2013 ("Act") and Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations") read with General Circular Nos. 14/2020 (dated 8th April 2020) and latest being Circular No. 9/2023 dated 25th September, 2023 issued by the Ministry of Corporate Affairs ("MCA Circulars") and Circular No(s), SEBI/HO/CFD/CMD/1/CIR/P/2020/79 ("12th May, 2020), SEBI/HO/CFD/CMD/2/CIR/P/2021/11 ("15th January, 2021), SEBI/HO/CFD/CMD/2/CIR/P/2022/62 ("31st May, 2022) and the latest being Circular No. SEBI/HO/CFD/POd-2/P/CIR/2023/4 ("5th January, 2023) and Circular No. SEBI/HO/CFD/CFD-POd-2/P/CIR/2023/167 dated 7th October, 2023 issued by the Securities and Exchange Board of India ("SEBI Circulars"), the 23rd Annual General Meeting ("AGM") of the Company is scheduled to be held on Monday, September 30, 2024 at 11:30 A.M. through Video Conferencing ("VC") facility, without the physical presence of the Members at a common venue, to transact the businesses as set out in the Notice of 23rd AGM. The process of sending the Notice of 23rd AGM and Annual Report of the Company for the Financial Year ended 31st March, 2024 along with login details for joining the AGM through VC facility including e-voting has been completed on September 07, 2024 through e-mail to all those Members whose e-mail addresses were registered with the Registrar and Share Transfer Agent or with their respective Depository Participants in accordance with the above mentioned MCA Circulars and SEBI Circulars, as well as the same are also available on Company's website at www.salasartechno.com, Stock Exchanges' websites at www.bseindia.com and www.nseindia.com and on the website of Central Depository Services (India) Limited (CDSL) at <https://www.evotingindia.com>. The hard/electronic copy of annual report will also be sent to those shareholders who request for the same by writing us at compliance@salasartechno.com.

In compliance with the provisions of Section 108 of the Act read with the Companies (Management and Administration) Rules, 2014, Regulation 44 of the SEBI Listing Regulations, Secretarial Standard - 2 issued by the Institute of Company Secretaries of India and MCA Circulars, the members are provided with the facility to cast their votes electronically through remote e-voting (prior to AGM) and e-voting (during the AGM) services provided by Central Depository Services (India) Limited (CDSL) on all resolutions set forth in the Notice of the 23rd AGM. The notice of the AGM contains the instructions regarding the manner in which the shareholders can cast their vote through remote e-voting or by e-voting at the time of AGM and join the AGM through VC. Members holding shares either in physical form or in dematerialized form, as on the cut-off date i.e. September 23, 2024 ("Cut-off date") may cast their votes electronically on the resolutions as set out in the Notice of AGM through electronic voting systems of CDSL.

All the members are informed that:

- The businesses as set out in the Notice of 23rd AGM will be transacted through voting by electronic means;
- The remote e-voting shall commence on 27th September 2024 at 9.00 a.m. (IST);
- The remote e-voting shall end on 29th September 2024 at 5.00 p.m. (IST);
- The cut-off date for determining the eligibility to vote by electronic means or at the 23rd AGM is 23rd September, 2024 and a person who is not a member as on the cut-off date may treat this Notice for information purposes only;
- Person, who acquires shares of the Company and becomes member of the Company after sending of the Notice of 23rd AGM and holding shares and eligible to vote, can follow the process for generating the login ID and password as provided in the Notice of the AGM or write an email to us at helpdesk.evoting@cdsindia.com. If such a person is already registered with CDSL for e-voting, existing user ID and password can be used for casting vote.
- Members may note that: a) the remote e-voting module will be disabled by the CDSL after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently; b) the members who have cast their vote by remote-voting prior to the AGM may also attend the AGM and shall not be entitled to cast their vote again; c) the facility for voting through electronic mode shall be made available at the AGM and d) a person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail the facility of remote e-voting as well as voting at the AGM.
- Mrs. Deepika Gaur, Practicing Company Secretary (C.No. 14808) has been appointed as Scrutinizer by the Company to scrutinize the entire e-voting process at 23rd AGM in a fair and transparent manner in accordance with the applicable provisions of the Act & Rules.
- The Scrutinizer will submit its final report after the conclusion of voting at the 23rd Annual General Meeting but not later than 2 (two) working days from the closure of AGM; and the Chairman of the meeting or any other person authorized by him in that behalf shall announce the result of voting on the resolutions taken up at the 23rd Annual General Meeting simultaneously upon submission of final report by the Scrutinizer. The results along with the Scrutinizer's Report, will be placed on the Company's website at www.salasartechno.com and simultaneously be communicated to the BSE Ltd. and National Stock Exchange of India (NSE).
- In case of any queries/issues related to AGM/ E-voting etc., the Member may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evotingindia.com or contact at toll free no.: 18002225533.

By order of the Board
For SALASAR TECHNO ENGINEERING LIMITED
Place: Hapur
Date: 07.09.2024
Moht Kumar Goel
Company Secretary & Compliance Officer

बी.सी. पावर कंट्रोल्ल्स लिमिटेड

(सीआइएन: L31300DL2008PTC179414)

पंजी. कार्यालय: 7ए/38, बल्थुआ एच.एम. मार्गेट, करौल बाग, नई दिल्ली-110005
ई-मेल: info@bcpowergroup.com वेबसाइट: www.bcpowercontrols.com
फोन: 011-47532795-95 फैक्स: 011-47532798

16वीं वार्षिक आम बैठक (एजीएम) ई-वोटिंग और खाता बंदी की सूचना

एतद्वारा नोटिस दिया जाता है कि कंपनी की 16वीं वार्षिक आम बैठक (एजीएम) बीडिओ कोनफ्रेंस ("सीसी")/अन्य ऑनलाइन-विड्युअल साधनों ("ऑनलाइन") के माध्यम से 16वीं एजीएम के नोटिस में निर्धारित कारोबार संचालित करने के लिए सोमवार, 30 सितंबर, 2024 को दोपहर 02:00 बजे (आईएसटी) को आयोजित की जाएगी। कंपनी अधिनियम, 2013 और उसके तहत बनाए गए नियमों के लागू प्रकाशनों और भारतीय प्रतिभूति और विनियम बोर्ड (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएं) विनियमन, 2015 के अनुसार, 05 मई 2020 के परिपत्र संख्या 29/2020 के संदर्भित, 08 अगस्त 2020 के सामान्य परिपत्र संख्या 14/2020, 13 अगस्त 2020 के परिपत्र संख्या 17/2020, 13 जनवरी 2021 के सामान्य परिपत्र संख्या 02/2021 और 5 मई 2022 के सामान्य परिपत्र संख्या 02/2022 और 28 दिसंबर 2022 के सामान्य परिपत्र संख्या 10/2022 और 25 सितंबर 2023 के सामान

महाराष्ट्र साक्षरता बोर्ड
(विद्युत स्वच्छ)

सूचना पत्र

महाराष्ट्र साक्षरता बोर्ड, बल्लभाबाद कार्यालय के अंतर्गत आई.टी.आई. अथवा प्रेक्षार अभ्यास से 4-इलेक्ट्रिशियन तथा 3 - साईनमेंट प्रशिक्षण के पद भरने जा रहे हैं। जो भी अभ्यर्थी अप्रेंटिसशिप पोर्टल पर ऑनलाइन आवेदन करते हैं वे अपने मूल दस्तावेजों जैसे हेतु एक स्व-प्रमाणित प्रतीति सहित ऑनलाइन फॉर्म/प्रोफाइल, नियमानुसार वांछित शैक्षणिक/व्यवसायीक योग्यता, आधार कार्ड य जाति प्रमाण पत्र (यदि हो) 25 सितम्बर से 01 अक्टूबर - 2024 तक 9.00 बजे पूरा करने से 5.00 बजे अपराह्न तक इस कार्यालय के स्थापना शाखा में जमा करना सुनिश्चित करें।

वरिष्ठ कार्यकारी अधिकारी, परि. एवं अनु. मण्डल
भा. व्या.प्र.बो., बल्लभाबाद, प्लॉट नं. 141-142 के सामने, सेक्टर-25, फरीदाबाद।

1564-पीआर टीएस-3 **आज व कल के लिए उर्जा बढ़ाएँ**

हरियाणा साक्षरता बोर्ड

प्रश्न सं. 5

श्रीआरटी.एलकेओ

श्रम वसुली अधिकरण

600/1, सुनिवर्तित रोड, हनुमान सेतु टेम्पल के निकट, लखनऊ-226007
(अधिकार क्षेत्र - उत्तरी प्रदेश का भाग)

प्रकाशन द्वारा जवाब दखिल करने तथा उपस्थिति के लिये समस्त

ओ.ए.नं. 953/2020 तिथि: 22.07.2024

(क्षेत्र वसुली अधिकरण (प्रक्रिया) नियमावली, 1993 के नियम 12 एवं 13 के साथ पठित बैंक तथा वित्तिय संस्थानों के बकाया श्रेष्ठियों के वसुली अधिनियम, 1993 की धारा 19(3) अंतर्गत प्रतिनिधियों के लिये समस्त)

ओ.ए. नं. 953/2020

बैंक ऑफ बड़ौदा
शाखा: कोशीपुर शाखा, जिला गाजियाबादआवेदक
बनाम

अभ्यर्थी एवं अन्य सेवा में, प्रतिवादी।

1. श्री अमर दोष सिंह, पुत्र श्री नरेशचंद्र सिंह निवासी: मकान सं. 20, भू तल, आर.के. पुरम कॉलोनी, गाजियाबाद - 201001

2. श्रीमती रीना सिखाव पत्नी अमरदीप सिंह निवासी: मकान सं. 20, भू तल, आर.के. पुरम कॉलोनी, गाजियाबाद - 201001

करप वर्गित आवेदन में आपको इस अधिकरण में व्यक्तिगत रूप से अथवा अपने विधिवत अधिकृत एजेंट अथवा विधिक प्रतिनिधित्व के माध्यम से दो सेटों में पैपर बुक पद्धति में अपना जवाब तथा शपथ-पत्र (यदि कोई हो) दखिल करना होगा तथा समन के प्रकाशन के बाद आवेदन अथवा उसके सहायक विधिवत अधिकृत एजेंट थे उसको प्रति सर्व करने के बाद 11-09-2024 को 10.30 बजे पूर्वा में इस अधिकरण के समक्ष उपस्थित होना होगा निरर्थक विफल रहने पर आवेदन की पुनरावि एवं निर्णय आपको अनुरूप स्थिति में की जाएगी।

नियंत्रक श्रम वसुली अधिकरण, लखनऊ

प्रश्न वी सार्वजनिक घोषणा		
(भारतीय विवाहिका और शोधन अधिनियम बोर्ड (परिसमापन प्रक्रिया) विनियम, 2016 के विनियमन 12) मैसर्स फोनिक ऑनलाइन प्राइवेट लिमिटेड के हिस्सेधारकों के ध्यानार्थ		
क्र.	विवरण	ब्योस
1.	निगमित कर्जदार का नाम	मैसर्स फोनिक ऑनलाइन प्राइवेट लिमिटेड
2.	निगमित कर्जदार के गठन की तिथि	30.09.2008
3.	प्राधिकारी जिनके अधीन निगमित कर्जदार का गठन/पंजीयन किया गया है।	कंपनियों के पंजीयक - दिल्ली
4.	कोर्पोरेट दस्तावेज की कोर्पोरेट पहचान संख्या / सीमित देयता पहचान संख्या	U74140DL2008PTC183856
5.	निगमित कर्जदार के पंजीकृत कार्यालय तथा मुख्य कार्यालय (यदि कोई हो) का पता	पंजीकृत कार्यालय: जी-3, भूतल, गेडोर हाउस, 51, नेहरू प्लेस, दक्षिण दिल्ली, नई दिल्ली, दिल्ली, भारत, 110019 मुख्य कार्यालय: एस ग्लोबल गॉलेंज पार्क, 19ए और 19बी, सेक्टर-125, गौतमबुद्ध नगर, नोएडा, उत्तर प्रदेश, भारत, 201301
6.	विवाहिका समाधान की प्रक्रिया बंद होने की तारीख	08.07.2024
7.	निगमित कर्जदार के परिसमापन आरम्भ होने की तारीख	04.09.2024
8.	परिसमापन के रूप में कार्यरत विवाहिका पेशेवर का नाम एवं पंजीयन संख्या	श्री मुकेश चंद जैन, IBBI/PA-002/IP-N00960/2020-2021/13054
9.	बोर्ड के साथ पंजीकृत परिसमापक का पता एवं ईमेल	एफ-703, मुनिका अपार्टमेंट, सेक्टर-9, प्लॉट-11, दारुका, नई दिल्ली, राष्ट्रीय राजधानी क्षेत्र दिल्ली, 110075 ईमेल: mcjain.jmca@gmail.com
10.	परिसमापक के साथ पत्राचार हेतु प्रयोग किया जाने वाला पता एवं ईमेल	एफ-703, मुनिका अपार्टमेंट, सेक्टर-9, प्लॉट-11, दारुका, नई दिल्ली, राष्ट्रीय राजधानी क्षेत्र दिल्ली, 110075 ईमेल: cirp.phonic@gmail.com
11.	दावा जमा करने की अंतिम तिथि	04.10.2024

इसके द्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी कानून न्यायाधिकरण, नई दिल्ली, बेंच - III ने सहिता की धारा 33 के तहत परिसमापन का आदेश पारित करते हुए 04.09.2024 को मैसर्स फोनिक ऑनलाइन प्राइवेट लिमिटेड के परिसमापन आरम्भ करने का आदेश जारी किया है।

मैसर्स फोनिक ऑनलाइन प्राइवेट लिमिटेड के हिस्सेदारों को एतद्वारा परिसमापक के पास मद 10 में उल्लिखित पते पर 04.10.2024 को अथवा उससे पहले अपने दावों के साथ जमा करने को कहा जाता है।

वित्तीय ऋणदाताओं को अपने दावों के साथ केवल इलेक्ट्रॉनिक माध्यम से प्रमाण के साथ प्रस्तुत करना होगा। अन्य सभी ऋणदाताओं अपने दावों के साथ व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यम से जमा कर सकते हैं।

दावों के झूठे या धोखा प्रमाण प्रस्तुत करने पर दंड लगाया जाएगा।

मुकेश चंद जैन
फोनिक ऑनलाइन प्राइवेट लिमिटेड के मामले में परिसमापक
IBBI/PA-002/IP-N00960/2020-2021/13054
रिनांक: 07.09.2024 ईमेल आईडी: mcjain.jmca@gmail.com / cirp.phonic@gmail.com
स्थान: नई दिल्ली एफएफ 30 भूतल 2025 तक वैध

बैंक ऑफ़ बड़ौदा
Bank of Baroda

शाखा: बरसाना

कच्चा सूचना
(अचल सम्पत्ति के लिए)

परिशिष्ट IV (नियम 8(1)) के अनुसार वित्तीय आस्तियों का प्रतिभूतिकरण (प्रवर्तन) अधिनियम 2002 के अन्तर्गत

सिक्कोरिटीजाइजेशन एवं रिकंस्ट्रक्शन ऑफ़ फाइनेशियल असेट्स इन्फोर्सेमेंट ऑफ़ सिक्कोरिटी इन्स्ट्रूट एक्ट 2002 के नियम 3 के नियमानुसार तथा सिक्कोरिटी इन्स्ट्रूट "पुनर्कोर्सेमेंट" नियम 2002 के साथ पढ़ते हुए अनुच्छेद 13 (12) के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए बैंक ऑफ़ बड़ौदा के प्राधिकृत अधिकारी ने सम्बन्धित ऋणी को 60 दिनों के भीतर बकाया राशि अदा करने के लिए मांग नोटिस जारी किया था। ऋणी द्वारा राशि अदा करने में असफल रहने पर ऋणी / गारंटर्स और जनसामान्य को नोटिस दिया जाता है कि प्राधिकृत अधिकारी ने उक्त नियमों के साथ पढ़ते हुए उक्त अधिनियम की धारा 13 की उप-धारा (4) के तहत प्रतिभूति हित (प्रवर्तन) नियम 2002 के अन्तर्गत प्रदत्त शक्तियों का प्रयोग करते हुए नीचे दी गयी सम्पत्ति का कब्जा ले लिया है। ऋणी / गारंटर्स को विशेष रूप से एवं जनसामान्य को सामान्य रूप से चेतावनी दी जाती है कि वे निम्न सम्पत्ति के सम्बन्ध में किसी प्रकार का लेन-देन न करें इस सम्पत्ति से किसी प्रकार का लेन-देन बैंक ऑफ़ बड़ौदा बरसाना, मधुरा शाखा को देय राशि एवं उक्त पर अर्जित ब्याज व चार्ज के पूर्ण भुगतान के पश्चात ही किया जा सकता है। (कर्जदार का ध्यान, प्रत्येक आस्तियों को छुड़ाने के लिए, उपलब्ध समय के संघर्ष में, अधिनियम की धारा 13 की उप-धारा 6 के प्रावधान की ओर आकृष्ट किया जाता है।)

क्र.सं.	ऋणी / गारंटर्स के नाम	बैंक अचल सम्पत्ति का विवरण	मांग नोटिस की तारीख	बकाया राशि
1.	ऋणी: श्री प्रेम श्रोत्रिया पुत्र श्री राम बाबू, पत्नी चिकित्सक के सम्माने, बरसाना देहात, छत्ता, जिला- मधुरा, उत्तर प्रदेश एवं गारंटर्स: श्रीमती वीरमा श्रोत्रिया पत्नी श्री प्रेम श्रोत्रिया, पत्नी चिकित्सक के सम्माने, बरसाना देहात छत्ता, जिला- मधुरा, उत्तर प्रदेश।	बैंक एक सम्पत्ति स्थित राना की प्लाट एवं बरसाना नाला के मध्य धसरा नं0 351, तहसील- छत्ता, जिला- मधुरा, माप क्षेत्रफल 213.55 वर्ग मीटर, सम्पत्ति स्वामी श्री प्रेम श्रोत्रिया पुत्र श्री राम बाबू। सीमाएं:- पूर्व: वीरू एवं विमनो की सम्पत्ति, पश्चिम: स्वामी एवं वीरमा श्रोत्रिया की सम्पत्ति, उत्तर: 13 फीट चौड़ा रास्ता, दक्षिण: निरीराज भवन।	17.06.2021 कच्चा नोटिस की तारीख 04.09.2024	रु0 5,96,307.86 + प्रभावी ब्याज दिनांक 01.04.2019 एवं अन्य खर्च

दिनांक: 09.09.2024**स्थान:- मधुरा**

कैन फिन होम्स लिमिटेड

कानूनन संकेत- 02, द्वितीय तल, प्लॉट संख्या बी-1 कक्षाता एचए अलम रोड, कानूनन बेल्ट, ब्लॉक ई, अलम आई, ग्रेटर नोएडा, उत्तर प्रदेश 201308
सीमांकन : L85110KA1987PLC008699, ई-मेल : greaternoida@canfinhomes.com मोबाइल नंबर: 7625079164, 0120-4569974

परिशिष्ट- IV-A (नियम 9(1) का प्रावधान देखें) अचल संपत्तियों के विक्रयार्थ विक्रय सूचना

प्रतिभूति हित (प्रवर्तन) नियमावली 2002 के नियम 9(1) के प्रावधान के साथ पठित वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 के अंतर्गत अचल परिसंपत्तियों के विक्रयार्थ ई-नीलामी विक्रय सूचना।

एतद्वारा जनसाधारण तथा विशेष रूप में उधारकर्ता (ओ) और गारंटर्स (ओ) को सूचित किया जाता है कि निम्न वर्णित अचल संपत्तियों, जो प्रतिभूत ऋणदाता के पास बंधकपूर्ण / प्रभारित हैं, जिनका अधिग्रहण कैन फिन होम्स लिमिटेड, ग्रेटर नोएडा शाखा के प्राधिकृत अधिकारी द्वारा कर लिया गया है, 26.09.2024 को "जेरी है जहां है", "जेरी है जो है" और "वहां जो कुछ भी है" आधार पर ई-नीलामी आयोजित करने के बंधी जाएंगी, ताकि संबंधित उधारकर्ताओं और गारंटर्स की ओर से संबंधित तिथियों पर कैन फिन होम्स लिमिटेड को देय राशि, राशि पर भावी ब्याज और अन्य शुल्क सहित, इत्यादि की वसूली की जा सके।

क्र. सं.	उधारकर्ताओं एवं गारंटर्स के नाम	तिथि के अनुसार देयता	आवृत्त मुख्य	घरोहर राशि	अधिकृत का प्रकार	संपत्ति का विवरण
1.	श्री मोती लाल पुत्र सनी राम और श्रीमती उषा देवी पत्नी मोती लाल (उधारकर्ता) और नरेंद्र कुमार पुत्र राम गोपाल (गारंटर्स)	रु. 17.95.989 (रुपये सत्रह लाख पचास हजार तीन सौ नवसौ मात्र) 09.09.2024 के अनुसार	रु. 8,00,000 /- (रुपये आठ लाख मात्र)	रु. 80,000 /- (रुपये अस्सी हजार मात्र)	भौतिक	प्लेट संख्या एफ-2, पहली मंजिल पीछे की ओर, प्लॉट संख्या 163, खसरा संख्या 1525, बालाजी एन्क्लेव, डासन गाजियाबाद - 201015 संपत्ति की सीमाएं निम्नानुसार हैं- उत्तर : अन्य संपत्ति, दक्षिण: प्लेट संख्या एफ-1, पूर्व : खुला प्लॉट संख्या 164, पश्चिम : प्लॉट संख्या 162 ज्ञात ऋणमात्र, यदि कोई हो- शून्य
2.	श्री सचिन चौधरी पुत्र गजराज सिंह और श्रीमती गीता पत्नी श्री सचिन चौधरी (उधारकर्ता) और श्री प्रदीप चौहान पुत्र सत्य वीर सिंह (गारंटर्स)	रु. 21.48.762 /- (रुपये दस लाख अठ्ठासी हजार सात सौ बाराह मात्र) 09.09.2024 के अनुसार	रु. 11,10,000 /- (रुपये ग्यारह लाख दस हजार मात्र)	रु. 1,11,000 /- (रुपये एक लाख ग्यारह हजार मात्र)	भौतिक	प्लेट संख्या-सुफेक-1 कपरी भू तल प्लॉट संख्या-जी-79 खसरा संख्या- 1458 बालाजी एन्क्लेव-1 कवर्ड एरिया 540 वर्ग फीट के साथ, रईसपुर परसना- डासन जिला- गाजियाबाद, उत्तर प्रदेश - 201015, संपत्ति की सीमाएं निम्नानुसार हैं- उत्तर : प्लॉट सं.- गूलीएफ-2, दक्षिण : प्लॉट संख्या 78, पूर्व : सड़क 25 फुट चौड़ी, पश्चिम : अन्य प्लॉट ज्ञात ऋणमात्र, यदि कोई हो- शून्य
3.	श्री प्रदीप कुमार पुत्र राजेंद्र प्रसाद और श्री राजेंद्र प्रसाद पुत्र राम चौहान (उधारकर्ता), और मनोज शर्मा (गारंटर्स)	रु. 40.72.249 /- (रुपये चालीस लाख बत्तर हजार दो सौ चत्तरास मात्र) 09.09.2024 के अनुसार	रु. 9,40,000 /- (रुपये नौ लाख चालीस हजार मात्र)	रु. 94,000 /- (रुपये बौरानवे हजार मात्र)	भौतिक	प्लेट नंबर एफएफ-4 (आरएचएस बैंक साइड), प्रथम तल प्लॉट नंबर 16, 17ए, 17बी और 18 खसरा नंबर 1473, बालाजी एन्क्लेव रईसपुर, डासन गाजियाबाद - 201002 संपत्ति की सीमाएं निम्नानुसार हैं- उत्तर : प्लेट नंबर एफएफ-3, दक्षिण : अन्य संपत्ति, पूर्व : खुला प्लॉट, पश्चिम : सड़क 25 फुट चौड़ी ज्ञात ऋणमात्र, यदि कोई हो- शून्य
4.	श्री अनिल कुमार सचदेवा पुत्र जीवन दास सचदेवा और श्रीमती संजीता रानी सचदेवा पत्नी श्री अनिल कुमार सचदेवा (उधारकर्ता), और श्रीमती सादिया खान पुत्री असदुल्लाह खान (गारंटर्स)	रु. 35.61.088 /- (रुपये पैंतीस लाख इकरह हजार अठ्ठासी मात्र) 09.09.2024 के अनुसार	रु. 16,50,000 /- (रुपये सोलह लाख पचास हजार मात्र)	रु. 1,65,000 /- (रुपये एक लाख पैंसठ हजार मात्र)	भौतिक	प्लेट संख्या बी-6, द्वितीय तल, प्लॉट संख्या 10, खोसला अपार्टमेंट्स, शालीमार गार्डन एन्क्लेव-1, जिला- गाजियाबाद, उत्तर प्रदेश 201001 संपत्ति की सीमाएं निम्नानुसार हैं- उत्तर : प्लॉट संख्या 11, दक्षिण : प्लेट संख्या बी-5, पूर्व : प्लेट संख्या बी-4, पश्चिम : प्लेट संख्या बी-8 ज्ञात ऋणमात्र, यदि कोई हो- शून्य

विक्रय के विस्तृत नियम तथा शर्तें, कैन फिन होम्स लिमिटेड की आधिकारिक वेबसाइट <https://www.canfinhomes.com/SearchAuction.aspx> पर उपलब्ध हैं।
ई-नीलामी में भाग लेने के लिये लिंक : <https://sarfaesi.auctiontiger.net>

दिनांक : 09/09/2024,**स्थान : ग्रेटर नोएडा****हस्ता:- प्राधिकृत अधिकारी, कैन फिन होम्स लिमिटेड**

...Continued from previous page

93	473600	1	0.01	473600	0.37	1222	1222	1600	1	1	1	0.50	1600	0.49	378
94	488000	1	0.01	488000	0.39	1259	1259	1600	1	1	1	0.50	1600	0.49	341
95	496000	1	0.01	496000	0.39	1280	1280	1600	1	1	1	0.50	1600	0.49	320
96	500800	1	0.01	500800	0.40	1292	1292	1600	1	1	1	0.50	1600	0.49	308
97	504000	1	0.01	504000	0.40	1300	1300	1600	1	1	1	0.50	1600	0.49	300
98	523200	1	0.01	523200	0.41	1350	1350	1600	1	1	1	0.50	1600	0.49	250
99	627200	1	0.01	627200	0.50	1618	1618	1600	1	1	1	0.50	1600	0.49	-18
100	828800	1	0.01	828800	0.66	2138	2138	1600	1	1	1	0.50	1600	0.49	-538
101	876800	3	0.02	2630400	2.08	6786	2262	1600	1	1	3	1.50	4800	1.47	-1986
	876800		0.00		0.00			1600	1	3		0.00	1600	0.49	1600
102	880000	1	0.01	880000	0.70	2270	2270	1600	1	1	1	0.50	1600	0.49	-670
103	894400	2	0.01	1788800	1.41	4615	2307.5	1600	1	1	2	1.00	3200	0.98	-1415
	894400		0.00		0.00			1600	1	2		0.00	1600	0.49	1600
104	902400	4	0.03	3609600	2.85	9313	2328.25	1600	1	1	4	2.00	6400	1.96	-2913
	902400		0.00		0.00			1600	1	2		0.00	3200	0.98	3200
GRAND TOTAL	15269	100.00	126512000	100.00	326400				200	100.00	326400	100.00		0	

The Board of Directors of the Company at its meeting held on September 06, 2024 has taken on record the Basis of Allotment of Equity Shares, as approved by the Stock Exchange viz. BSE SME and has authorized the online corporate action for the allotment of the Equity Shares in dematerialised form to various successful applicants.

The CAN-cum-Refund Orders and Allotment Advice and/or Notices are being dispatched to the address of the applicants as registered with the depositories / as filled in the application form on or before September 09, 2024. Further, the instructions to Self-Certified Syndicate Banks being processed on or prior to September 06, 2024 for unblocking fund. In case the same is not received within Four (4) days, investors may contact at the address given below. The Equity Shares allocated to successful applicants are given credited to their beneficiary accounts subject to validation of the account details with the depositories concerned. The company shall file the listing application with BSE on September 09, 2024. The Company is in process of obtaining the listing & the trading approval from BSE and the trading is expected to commence on or about September 10, 2024.

Note: All capitalised terms used and not specifically defined herein shall have the same meaning as Ascribed to them in the Prospectus August 26, 2024.

DISCLOSURES PERTAINING TO THE LMF'S TRACK RECORD ON PAST ISSUES WITH A BREAKUP OF HANDLING OF SME IPOs FOR THE LAST 3 YEARS.

FEDEX SECURITIES PRIVATE LIMITED

TYPE	FY 2021-22	FY 2022-23	FY 2023-24
SME IPO	5	7	13
MAIN BOARD	0	0	

जना स्माल फाइनेंस बैंक
(अनुसूचित वार्षिक बैंक)

पंजीकृत कार्यालय : द फेडरल, भूतल एवं प्रथम तल, सर्वे नं. 10/1, 11/2 एवं 12/2बी, ऑफ डोमलपुर, कोरामंगला इनर रिंग रोड, ईजीएन बिजिनेस पार्क से आगे, चल्लाघट्टा, बंगलुरु-560071

क्षेत्रीय शाखा कार्यालय : जी-01, भूतल, साइबर हाइट्स, विष्णु खण्ड, गोमती नगर, लखनऊ, उत्तर प्रदेश-226010

सरफैसी अधिनियम, 2002 की धारा 13(2) के तहत माँग सूचना

जैसा कि आप नीचे वर्णित कर्जदारों, सह-कर्जदारों, जमानतियों तथा बंधककर्ताओं ने जना स्माल फाइनेंस बैंक लिमिटेड से अपनी अचल सम्पत्तियों को बंधक रखकर ऋण ग्रहण किया था। आप सभी के द्वारा की गयी चुक के परिणामस्वरूप आपके ऋण खाते को गैर-निष्पादन आस्थियों के रूप में वर्गीकृत कर दिया गया है, जैसा कि अधिनियम के तहत प्रतिभूत लेनदार होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 2 के साथ पठित कथित अधिनियम की धारा 13(2) के तहत प्रदत्त शक्तियों के उपयोग में जना स्माल फाइनेंस बैंक लिमिटेड ने कॉलम 2 में उल्लिखित कर्जदारों/सह-कर्जदारों/जमानतियों/बंधककर्ताओं से सूचना की तिथि से 60 दिनों के भीतर सूचना में उल्लिखित राशि तथा उस पर भावी ब्याज का पुनर्भुगतान करने को कहते हुए माँग सूचना निर्गत की थी, किन्तु उनमें से कुछ के पास विभिन्न कारणों से सूचनाएं सर्व नहीं हो पायीं।

क्र. सं.	कर्जदार/सह-बंधककर्ता के नाम	ऋण खाता सं. तथा ऋण राशि	प्रवर्तित की जाने वाली प्रतिभूति का विवरण	एनपीए की तिथि एवं मांग सूचना की तिथि	तिथि तक बकाया राशि रु. में
1	1) श्री वीरम (कर्जदार), 2) श्रीमती इमरत (सह-कर्जदार)	ऋण खाता सं. 33910430000074 ऋण राशि : रु.3,19,00,000/-	मिरवी रकबी गड अचल संपत्ति: संपत्ति का विवरण: आवासीय मकान का समस्त भाग, क्षेत्रफल 60.39 वर्ग गज बनी 50.49 वर्ग मीटर, खसरा संख्या 2010 के भाग पर निर्मित, ग्राम सरपाना देहात, परसना और तहसील सरपाना, मेरठ, उत्तर प्रदेश-250342 में स्थित। इसका स्वामित्व श्री वीरम, पुत्र श्री अनिल के पास है। सीमा इस प्रकार है: पूर्व: इलाक का घर, पश्चिम: मोहन का प्लॉट, उत्तर: 10 फीट चौड़ी सड़क, दक्षिण: महमूद का प्लॉट।	एनपीए की तिथि 01.08.2024 मांग सूचना की तिथि: 04.09.2024	03.09.2024 तक रु.3,32,447.80 (रुपये तीन लाख बत्तीस हजार चार सौ सैतासी एवं अस्सी पैसे मात्र)

एतद्वारा कॉलम सं. 2 में उल्लिखित कर्जदार/सह-कर्जदार/जमानती तथा बंधककर्ता को सम्बन्धित कर्जदार/सह-कर्जदार के विरुद्ध कॉलम सं. 6 में प्रदर्शित सम्पूर्ण राशि का भुगतान इस सूचना के प्रकाशन के 60 दिनों के भीतर करने को कहते हुए यह सूचना दी जा रही है क्योंकि कथित राशि कॉलम सं. 6 में प्रदर्शित तिथि तक सम्बन्धित ऋण खाते के सम्बन्ध में बकाया पायी गयी है। यह स्पष्ट किया जाता है कि यदि भावी ब्याज तथा भुगतान की तिथि तक देय अन्य राशियों सहित सम्पूर्ण राशि का भुगतान नहीं किया जाता है तो जना स्माल फाइनेंस बैंक लिमिटेड कॉलम सं. 4 में वर्णित सम्पत्तियों पर प्रतिभूति हित के प्रवर्तन की उचित कार्यवाही के लिए बाध्य होगा। कृपया ध्यान दें कि यह प्रकाशन कथित फाइनेंशियल के कर्जदारों/सह-कर्जदारों/जमानतियों/बंधककर्ताओं के विरुद्ध कानून के तहत जना स्माल फाइनेंस बैंक लिमिटेड के पास उपलब्ध ऐसे अधिकारों तथा उपचारों के पूर्वाग्रह रहित है, आप कृपया पुनः ध्यान दें कि कथित अधिनियम की धारा 13(13) के तहत, आपको प्रतिभूत लेनदार की पूर्व अनुमति के बिना उपर्युक्त प्रतिभूति को निस्तारित करने या संयवहार करने अथवा विक्री, पट्टे या अन्यथा विधि से हस्तान्तरित करने से प्रतिबन्धित/निषिद्ध किया जाता है।

तिथि : 10.09.2024 स्थान : मेरठ

ह./- अधिकृत प्राधिकारी, कृते जना स्माल फाइनेंस बैंक लिमिटेड

WINDSOR MACHINES LIMITED

Corporate Identification Number: L99999MH1963PLC012642

Registered Office: 102/103, Devlimal Co. Op. Housing Society, Next to Top Top Plaza, L B S Road, Thane (W) - 400 604, Maharashtra
Tel. No.: +91 22 25836592; Fax: +91 22 25836285; Email: cs@windsormachines.com; Website: www.windsormachines.com

Recommendations of the Committee of Independent Directors (IDC) on the Open Offer to the Shareholders of Windsor Machines Limited (hereinafter referred to as "The Target Company") by Plutus Investments and Holding Private Limited ("Acquirer") under Regulation 26(7) of SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto

1.	Date	September 09, 2024
2.	Name of the Target Company (TC)	Windsor Machines Limited
3.	Details of the Offer pertaining to TC	Open offer for the acquisition of up to 1,68,82,268 (One Crore Sixty-Eight Lakh Eighty-Two Thousand Two Hundred Sixty-Eight) fully paid-up equity shares with a face value of ₹ 2/- (Rupees Two only) each ("Offer Shares"), representing 26.00% (Twenty-Six Percent) of the total voting share capital of the Target Company on a fully diluted basis, as of the tenth working day from the closure of the tendering period of the open offer, for cash at a price of ₹ 100/- (Rupees One Hundred only) per equity share ("Offer Price"), from the public shareholders of the Target Company ("Open Offer"). The Public Announcement dated June 18, 2024 ("PA Date"), the Detailed Public Statement dated June 24, 2024 ("DPS"), the Draft Letter of Offer dated July 01, 2024 ("DLOF") and the letter of offer dated September 03, 2024 ("LOF") have been issued by Choice Capital Advisors Limited on behalf of the Acquirer
4.	Name(s) of the acquirer and PAC with the acquirer	Plutus Investments and Holding Private Limited There are no persons acting in concert ("PACs") with the Acquirer for the purposes of the Open Offer.
5.	Name of the Manager to the offer	Choice Capital Advisors Private Limited Sunil Patodia Tower, Plot No. 156-158, J.B. Nagar, Andheri (East), Mumbai, 400 099, Maharashtra, India. Telephone: +91 22 6707 9999 / 7919 E-mail: openoffer@choiceindia.com Investor Grievance E-mail: regulator_advisors@choiceindia.com Contact Person: Nimisha Joshi Website: www.choiceindia.com/merchant-investment-banking SEBI Registration No.: INM000011872
6.	Members of the Committee of Independent Directors (Please indicate the chairperson of the Committee separately) (here after referred as "IDC")	Mr. Shishir Dalai (DIN: 00007008) - Chairperson Mr. Mahendra Kumar Arora (DIN:00031777) - Member Ms. Mahua Roy Chowdhury (DIN: 00151723) - Member Mr. Manoj Lalchand Lodha (DIN: 07349179) - Member
7.	IDC Member's relationship with the TC (Director, Equity shares owned, any other contract / relationship), if any	The members of the IDC are independent directors on the Board of Directors of the Target Company. Mr. Shishir Dalai, holds 150 equity shares and Mr. Manoj Lodha holds 200 equity shares in the Target Company. None of the other members of IDC hold any equity shares of the Target Company. None of the members of the IDC have entered into any contract or have any relationship with the Target Company.
8.	Trading in the Equity shares/other securities of the TC by IDC Members	None of the IDC Members have traded in any equity shares /other securities of the Company during a period of 12 months prior to the date of Public Announcement and the period from the date of the Public Announcement till the date of this recommendation.
9.	IDC Member's relationship with the acquirer (Director, Equity shares owned, any other contract / relationship), if any.	None of the IDC Members have any relationship with the Acquirer.
10.	Trading in the Equity shares/other securities of the acquirer by IDC Members	Not Applicable
11.		